

**Central Administrative Tribunal  
Principal Bench**

**OA No.2218/2016**

New Delhi, this the 13<sup>th</sup> day of July, 2016

**Hon'ble Mr. Justice Permod Kohli, Chairman  
Hon'ble Mr. K. N. Shrivastava, Member (A)**

R. K. Pandey  
Under Secretary  
S/o Shri Triloki Nath Pandey  
Aged about 52 years,  
R/o House No.706, Sector-4,  
Ramakrishnapuram,  
New Delhi 110 022. ... Applicant.

(By Advocate : Shri Hemant Raj for Shri Parth Goswami)

Versus

1. Union of India  
Through Secretary  
Department of Personnel & Training  
North Block,  
New Delhi.
2. The Secretary  
Department of Revenue, Ministry of Finance,  
North Block,  
New Delhi.
3. The Secretary  
Rajbhasha Vibhag,  
NDCC-II Building,  
B Wing, 4<sup>th</sup> Floor,  
Jai Singh Road,  
New Delhi-1.
4. The Secretary  
Union Public Service Commission  
Dholpur House,  
Shahjahan Road,  
New Delhi. ... Respondents.

**: O R D E R (ORAL) :**

**Justice Permod Kohli, Chairman:**

The applicant is aggrieved of minor penalty imposed upon him on 31.08.2012 and rejection of his review on 20.02.2014, as also the proceedings of the DPC. However, we find that insofar as the penalty

order is concerned, the OA is barred by limitation and the applicant has not satisfactorily challenged the DPC action.

2. In this view of the matter, learned counsel for the applicant seeks to withdraw this Application with liberty to file a fresh one. The prayer is allowed. The OA is dismissed as withdrawn with the aforesaid liberty.

**(K. N. Shrivastava)**  
**Member (A)**

**(Justice Permod Kohli)**  
**Chairman**

/pj/